

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5294
ANSWERED ON:28.04.2010
CHILD ADOPTION LEAVE
Jagannath Dr. M.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has introduced Child Adoption Leave to female Government employees;
- (b) if so, the details thereof; and
- (c) the number of days of leave permissible in this regard?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) : Yes, Sir.

(b) & (c) : The Child Adoption Leave was introduced vide OM No. 13018/4/2004-Estt(L) dated 31.03.2006. At present Child Adoption Leave of 180 days is available to a female Govt. servant with fewer than two surviving children, on valid adoption of a child below the age of one year. During the period of Child Adoption Leave, a female Govt. servant is paid leave salary equal to the pay drawn immediately before proceeding on leave.